

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 467/2000 in
O.A. No. 2188/2000

New Delhi Dated this the 11 March, 2002.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Constable Ashok Kumar No. 2310/NW
S/o Sh. Raj Singh,
R/o Village and Post Office Rathore
District, Baghpat, U.P.
2. Constable Birbal Singh No. 1009/NW
S/o Sh. Ratna Ram,
R/o. Village & Post Office - Birania
District - Seekar, Rajasthan, ... APPLICANTS

(By Advocate: Shri Deepak Pandey)

VERSUS

Shri Satish Golcha
Additional Deputy Commission of
Police of North West District,
AT Police Station, Ashok Vihar
Delhi.

... RESPONDENT

(By Advocate: Shri George Paracken)

ORDER

S.R. ADIGE, V.C. (A)

Heard both sides on CP No. 467/2000 alleging continuous disobedience of the Tribunals interim order dated 20.10.2000, which respondents admit is still in force, directing respondents not to compel applicant to disclose his defence in the D.E.

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2. Nothing in respondents impugned order dated 16.11.2000 (Annex.D) can be construed to mean that applicants have been compelled to disclose their defence, so as to constitute contempt of the Tribunals interim orders dated 20.10.2000. The aforesaid interim orders do not restrain respondents from examining the PWs, and if applicants are aggrieved by the observation in the impugned order dated 16.11.2000 that they will not be able to claim denovo proceedings or to recall for cross examination any witnesses whose evidence has already been recorded, it is open to them to agitate their grievance separately in accordance with law at the appropriate stage if so advised.

3. Giving leave to applicant's as aforesaid, the CP is rejected. Notices discharged.


(KULDIP SINGH)

MEMBER (J)


(S.R. ADIGE)
VICE CHAIRMAN(A)

RB.